



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Jammu, the 11th July, 2018

SRO 310 .- In exercise of the powers, conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, the following material/items to be imported by M/s Mukesh Ranjan Contractors R/o Hajipur Road Cinema Chowk, Dasua, District Hoshiarpur into the State for construction of Government Medical College at Kathua, subject to the condition that the Chief Engineer PWD (R&B), Jammu certifies that the said material is exclusively meant for construction of Medical College at Kathua, and no tax benefit percolates to the supplier. The Chief Engineer PWD (R&B), Jammu shall take into account this exemption while making payments to the contractors.

S. No.	Name of materials	Material
1.	Cement	11150 Tones
2.	T- Steel of different dias	1800 Tones
3.	Shuttering material i.e. steel plates, Ms Posts, Channels, Scaffolding etc.	2500 Tones
4.	C. Conc. Hollor blocks	5500 Tones
5.	Equipments	1000 Tones.

By order of the Government of Jammu and Kashmir.

Sd/-
(Navin K. Choudhary), IAS
Principal Secretary to Government
Finance Department

No. ET/Estt/154/2018

Dated:- 11.07.2018

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K.
3. Deputy Excise Commissioner, Toll Post Lakhapur.
4. Pvt. Secretary to Hon'ble Advisor (V).
5. Private Secretary to Principal Secretary, Finance Department.
6. Stock file/Incharge website, Finance Department.

(Dr. Aadil Fareed)

Under Secretary to Government